

**Open Court**

CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD

(This the **05<sup>th</sup>** Day of **August**, 2021)

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)**  
**Hon'ble Mr. Tarun Shridhar, Member (Administrative)**

**Original Application No.331/00562/2021**

Rajesh Singh, aged about 48 years S/o Late Devi Singh, R/o Vill. Bijlipura, Post Kasmadha, District Marena (M.P.). Presently posted as Mate (Elct), O/o Garrison Engineer (West) Agra.

..... **Applicant**

**By Advocates:** **Shri L.M. Singh**  
**Shri M.K. Yadav**

Versus

1. The Union of India, through the Secretary, Ministry of Defence, New Delhi 110001.
2. The Director General (Pers), engineer-in-Chief's Branch, IHQ of MoD (Army), Kashmir House, New Delhi 110011.
3. The Chief Engineer, Headquarters, Eastern Command, Engineers Branch, Kolkata, Pin 908542 C/o 56 APO.
4. The Chief Engineer, Eastern Command, Shillong Zone, Spread Eagle Falls, Shilong-793011.
5. The Chief Engineer, Central Command, Headquarter, Lucknow Zone, Lucknow Pin 900450, C/o 99 APO.
6. The Commander Works Engineer, Head Quarter, MES, Agra.
7. The Garrison Engineer, Military Engineer Services (MES), Agra.

..... **Respondents**

**By Advocate:** **Shri Mahendra Prasad Mishra**

**O R D E R**

**Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**

We have heard Shri L.M. Singh along with Shri M.K. Yadav, learned counsel for the applicant and Shri Mahendra Prasad Singh, learned counsel for the respondents. Perused the record.

2. At the very outset, learned counsel for the applicant submitted that applicant has made a representation before the respondent No.3 (copy whereof has been filed as Annexure A-11 to the OA) and the applicant will be satisfied at this stage, if the respondent No.3, is directed to decide the pending representation of the applicant, by a reasoned and speaking order, in a time bound manner, keeping in view the new transfer policy of the department.

3. In view of the limited prayer made by learned counsel for the applicant, no fruitful purpose will be served in keeping this matter pending and it is disposed off finally at the admission stage with the direction to the respondent No.3, to consider and decide the pending representation of the applicant dated 02.07.2021 (copy whereof has been filed as Annexure A-11) by a reasoned and speaking order keeping in view the new transfer policy of the department, within a period of **four weeks** from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant without any delay.

4. Till the disposal of the representation or for a period of four weeks, whichever is earlier, the applicant shall not be relieved from his present place of posting in pursuance of the impugned order dated 19.12.2020.

5. With the aforesaid direction, the OA is finally disposed of at the admission stage.

6. It is made clear that the Tribunal has not expressed any opinion on the merits of the case.

7. There shall be no order as to costs.

Hon'ble Mr. Tarun Shridhar, Member (Administrative) has consented to this order during virtual hearing.

**(Tarun Shridhar)**  
Member (A)

**(Justice Vijay Lakshmi)**  
Member (J)

*Sushil*